

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

CONTEMPT PETITION NO.65 OF 1997
(Arising out of O.A.No.1083/93)

Allahabad, this the 22nd day of February, 1999.

CORAM : Hon'ble Mr. S.K.Agrawal, Member(J)
Hon'ble Mr. G.Ramakrishnan, Member(A)

Sri Panna Lal KanojiaApplicant
(By Shri G.D.Mukherjee, Advocate)

Versus

Sri Subash Chandra, Commissioner
of Customs and Central Excise,
Allahabad.

.....Opposite Party
(By Km. Sadhna Srivastava, Advocate) Contemner

O R D E R (Open Court)

(By Hon'ble Mr. S.K.Agrawal, Member[J].)

In this Contempt Petition the applicant makes a prayer to punish the alleged contemner for disobedience of this Tribunal's order/direction passed in Original Application No. 1083 of 1993 passed on 24-2-1997.

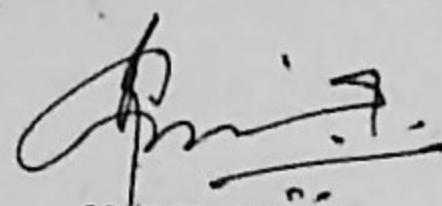
2. Show cause notice was issued to the alleged contemner and the counter was filed, and in the counter it is stated that full compliance of this Tribunal's directions have already been made.

3. Learned lawyer for the applicant also submits that the order of this Tribunal has been fully complied with.

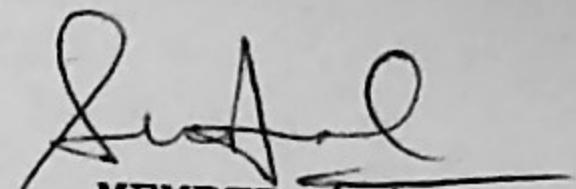
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4. In view of the compliance of the Tribunal's order the case of wilful disobedience is not made out against the alleged contemner.

5. We, therefore, dismiss this contempt petition and notices issued against the alleged contemner is hereby discharged.



MEMBER (A)



MEMBER (J)

Satya/